

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4942
ANSWERED ON:25.04.2013
CONSTITUTION OF COMMITTEE FOR WOMEN IN SC
Bhagora Shri Tarachand

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) Whether the Hon`ble Supreme Court (SC) is likely to set up a grievance committee and redressal mechanism as envisaged in the Vishaka judgement to redress the complaint by any person who has been subjected to any form of sexual harassment in the workplace in the entire precincts of the Supreme Court; and

(b) If so, the details thereof?

Answer

MINISTER OF LAW & JUSTICE (DR. ASHWANI KUMAR)

(a) & (b) The Complaints Committee constituted in 2007 in the Supreme Court by the Registry to prevent sexual harassment against women in pursuance of the directions of the Supreme Court in Vishaka and Ors vs. State of Rajasthan and Ors. has been reconstituted vide order dated 21.03.2013 in the Writ Petition (C) No. 162 of 2013 (Binu Tamta & Anr. vs. High Court of Delhi & Ors).